No. 15(31)2020/FoSCoS/RCD/FSSAI

Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety and Standards Act, 2006)

(Regulatory Compliance Division)

FDA Bhawan, Kotla Road, New Delhi – 110002

Food Safety Compliance System (FoSCoS) - https://foscos.fssai.gov.in

Dated, the March, 2021

Order

Subject: Revised list of Kind of Business wise documents required to be submitted along with the application for FSSAI License - reg.

A list of documents required to be submitted at the time of applying for new license and renewal / modification of license was issued by FSSAI vide order no. 1(4)2011/License/FSSAI dated 14.05.2012. Subsequently, clarifications thereon were issued vide letter no. 15(6)2020/FLRS/RCD/FSSAI dated 31st August 2020 (copies enclosed).

- 2. FSSAI has been in the constant process of making the licensing and registration procedure simpler and rationalised towards ease of doin business. In this direction, the documents prescribed to be submitted vide order dated 14.05.2012 under reference have been reviewed. To bring clarity on the documents to be submitted, these documents have been segregated on the basis of Kind of Business and their relevance to KoBs. Some of the documents not essentially needed have been dispensed with and various declarations required to be submitted have been consolidated.
- 3. Accordingly, FSSAI has come out with a KoB wise list of documents to be submitted with application for license. The list as approved by Food Authority is given at Annexure-1. Necessary changes in this regard have also been made in the online licensing and registration system namely FoSCoS (https://foscos.fssai.gov.in). It has also been decided that the documents shall be self attested by authorised signatory/proprietor before being uploaded on FoSCoS.
- 4. This issues with the approval of the Competent Authority.

Encl:-As above

(Dr. Shobhit Jain)

Executive Director (RCD) Email: ed-office@fssai.gov.in

To-

- 1. All Food Business Operators, Associations, Food Safety Mitra and other Stakeholders
- 2. Commissioner of Food Safety of concerned States/UTs
- 3. Directors of all Regional Offices, FSSAI
- 4. Head (IT) for uploading on website

Copy for information to -

- 1. All Divisional Heads of FSSAI
- 2. PPS to Chairperson, FSSAI
- 3. PS to CEO, FSSAI

I. Revised list of the KoB-wise mandatory documents

The KoB-wise list of mandatory documents is divided into two parts i.e. **Documents for Non-Manufacturing KoBs** and **Documents for Manufacturing KoBs**. The KoB-wise mandatory documents are listed below:

Note: * denotes document to be submitted on Letter Head of the firm/company etc.

	A1: List of Documents for no Sr. No. 1 to 5 –	on-Manufacturing/Processing Kind of Businesses applicable for all Kind of Businesses	
1.	List of Directors/Partners/Proprietor/Executive Members of Society/Trust with full address and contact details with nomination of authorized signatory*		
2.	Photo I.D and address proof issued by Government authority of Proprietor/ Partner/ Director(s)/Authorised Signatory.		
3.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.)		
4.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Associatio towards the constitution of the firm/ Copy of certificate obtained under Coop Act - 1861/Mestate Coop Act - 2002 in case of Cooperatives.		
5.	Form IX: Nomination of Person as per Proprietor)*	Clause 2.5 of FSS Rules, 2008 (Not applicable in case of	
	A2: List of additional specific doc	uments related to type of food business activity	
	d Services such as Hotels/ caurants, Food Vending	1. Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from	
Rest Estal	d Services such as Hotels/ aurants, Food Vending blishments, Club/Canteen or any er prepared food establishment.	1. Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from recognized/ public health laboratory to confirm the potability indicating the name of authorized representative of Lab who collected the sample and date of collecting sample (Not applicable if water is not being used as ingredient)	
Rest Estal othe	d Services such as Hotels/ aurants, Food Vending blishments, Club/Canteen or any er prepared food establishment.	1. Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from recognized/ public health laboratory to confirm the potability indicating the name of authorized representative of Lab who collected the sample and date of collecting sample (Not applicable if water is not being used as ingredient) 1. Import Export Code (IEC) document issued by DGFT 2. Recall Pan* 1. Import Export Code (IEC) document issued by DGFT 2. Declaration that products meant for export only shall not be exposed for sale and consumption in domestic market. Further, the products (meant for	
Rest Estal othe	d Services such as Hotels/ aurants, Food Vending blishments, Club/Canteen or any er prepared food establishment.	1. Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from recognized/ public health laboratory to confirm the potability indicating the name of authorized representative of Lab who collected the sample and date of collecting sample (Not applicable if water is not being used as ingredient) 1. Import Export Code (IEC) document issued by DGFT 2. Recall Pan* 1. Import Export Code (IEC) document issued by DGFT 2. Declaration that products meant for export only shall not be exposed for sale and consumption in domestic market. Further, the products (meant for export only) meet the standards of importing	

		DC 113 A	
		B1: List of Documents for Manufacturers / Processors	
1	List of Di	Sr. No. 1 to 10 – applicable for all Manufacturing/Processing KoBs	
1.	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	rectors/Partners/Proprietor/Executive Members of Society/Trust with full address ar letails with nomination of authorized signatory*	
2.	Photo I.D	and address proof issued by Government authority of Proprietor/ Partner/s)/ Authorised Signatory.	
3.	Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.)		
4.	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm/ Copy of certificate obtained under Coop Act - 1861/Mul State Coop Act - 2002 in case of Cooperatives.		
5.	Form IX: Nomination of Person as per Clause 2.5 of FSS Rules, 2008 (Not applicable in case of Proprietor)*		
6.	Blueprint/layout plan of the processing unit showing the dimensions in metres/square metres and operation-wise area allocation *		
7.	Production unit photographs		
8.	Name and List of Equipments and Machinery along with the number, installed capacity and horse power used*		
10.	Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from a recognized/ public health laboratory to confirm the potability indicating the name of authorized representative of Lab who collected the sample and date of collecting sample. (Not applicable if water is not being used as ingredient) Recall Plan*		
Daim. F	List of addi	tional specific documents related to type of Manufacturing/Processing Activity	
	Processing	Source or procurement plan for milk*	
Meat P	rocessing	Source of raw material* NoC from Municipal Corporation / local body	
Slaughter House		NoC from Municipal Corporation / local body	
Relabel	lers and	NOC from Manufacturers.	
Repackers		#Repackers shall upload NOC from Manufacturers as a separate document in Other Document Section. #Relabellers shall upload NOC from Manufacturers against Sr. no. 6,7,8,9 of list B1.	
utraceuticals		Product Specification (ingredients as per applicable Schedule) of each product mentioning the purity criteria adopted for ingredients of Nutraceutical and health supplement products as per the prescribed format*	
	ary Foods	Composition of the each product as per the prescribed format*	
ovel Fo		Product Approval from FSSAI Hq for each product	
ackaged Drinking /ater		Pesticide residues report of water to be used as ingredient in case of units manufacturing Packaged drinking water, packaged Mineral water and/or carbonated water from a recognised/ public health laboratory indicating the name of authorised representative of Lab who collected the sample and date of collecting sample, including source of raw water and treatment plan.	

B3: Additional Documents for Manufacturer – Exporters (in addition to above)

- 1. Import Export Code (IEC) document issued by DGFT
- 2. Declaration that products meant for export only shall not be exposed for sale and consumption in domestic market. Further, the products (meant for export only) meet the standards of importing country.*
- 3. Ministry of Commerce Certificate for 100% EOU (if availing the Scheme)

C: Other Document list irrespective of Kind of Business

- In case of extraction of ground water, NOC from CGWA as per FSSAI order dated 2nd Jan 2018 and 11th January 2021.
- 2. Any document which is required by the licensing authority to ensure safety of food.
- 3. Any document specified by FSSAI or Commissioner of Food Safety through a public order for any particular Kind of Business Activity or in general.

D: Documents required for Renewal of License (for all KoBs)

- 1. FSMS Certificate or plan
- 2. Updation of details of Nominee (Form IX) if nominee is changed.

E: Documents required for Modification of License (for all KoBs)

- 1. Supporting Document for the purpose of modification on the letterhead.
- 2. Any document which is required by the licensing authority to ensure safety of food.

File No. 1(4) 2011/ License/ FSSAI
Food Safety and Standards Authority of India

(Ministry of Health & Family Welfare, Govt. of India) 3rd & 4th Floor, FDA Bhawan, Kotla Road New Delhi – 110002

Date: 14.05.2012

Subject:

Documents to be enclosed for new/ conversion/ renewal of application for license to State/Central Licensing Authority& Inspection Checklist for various categories of FBOs – reg.

The undersigned is directed to forward herewith the list of documents to be enclosed for new/ conversion/ renewal of application for license to State/Central Licensing Authority& Inspection Checklist for various categories of FBOs which were finalized during the Central Advisory Committee Meeting held on 27th April, 2012 at 11:00 am, Ashoka Hotel, New Delhi.

Sd/-(Dr. D.S. Yadav) DD (Enf-II)

To:

- 1. Commissioner Food Safety of all States/ UTs
- 2. All Central Designated Officers, FSSAI

Copy To:

- 1. PPS to CP
- 2. PS to CEO
- 3. Dir (E)
- 4. Dir (QA & S)
- 5. Dir (A)
- 6. Dir (Sur.)
- 7. Dir (Zonal)
- 8. All concerned officers of FSSAI

Documents to be enclosed for new application for license to State/Central <u>Licensing Authority</u>

- 1. Form-B duly completed and signed (in duplicate) by the proprietor/partner or the authorised signatory (mandatory for all)
- 2. Blueprint/layout plan of the processing unit showing the dimensions in metres/square metres and operation-wise area allocation (mandatory for manufacturing and processing units only)
- 3. List of Directors with full address and contact details (mandatory for companies only)
- 4. Name and List of Equipments and Machinery along with the number, installed capacity and horse power used (mandatory for manufacturing and processing units only)
- 5. Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory. (optional)
- 6. List of food category desired to be manufactured. (In case of manufacturers)
- 7. Authority letter with name and address of responsible person nominated by the manufacturer along with alternative responsible person indicating the powers vested with them viz assisting the officers in inspections, collection of samples, packing & dispatch. (wherever applicable)
- 8. Analysis report (Chemical & Bacteriological) of water to be used as ingredient in food from a recognized/ public health laboratory to confirm the portability (mandatory only for manufacturing and processing units only)
- 9. Proof of possession of premises. (Sale deed/ Rent agreement/ Electricity bill, etc.) (optional)

- 10. Partnership Deed/Affidavit/Memorandum & Articles of Association towards the constitution of the firm. (optional)
- 11. Copy of certificate obtained under Coop Act 1861/Multi State Coop Act 2002 in case of Cooperatives. (optional; wherever applicable)
- 12. NOC from manufacturer in case of Re-labellers (mandatory)
- 13. Food Safety Management System plan or certificate (if any)
- 14. Source of milk or procurement plan for milk including location of milk collection centres etc. in case of Milk and Milk Products processing units. (wherever applicable)
- 15. Source of raw material for meat and meat processing plants. (wherever applicable)
- 16. Pesticide residues report of water to be used as ingredient in case of units manufacturing packaged drinking water, packaged Mineral water and/or carbonated water from a recognised/ public health (only for packaged drinking water and mineral/ carbonated water)
- 17. Recall plan wherever applicable, with details on which the product is distributed. (optional)
- 18. NOCs from Municipality or local body. (optional)

Documents to be included for renewal or transfer of license given under other existing laws prior to these Regulations:

- 1. Any change in documents or information provided during grant of previous license. (mandatory)
- 2. Certificate or Plan of Food Safety Management System being adopted (for units under Central Licensing it has to be a certificate from accredited agencies) An Advisory has already been issued vide letter no. 1(56)2012/ Advisory/FSSAI dt: 02.04.2012 declaring that FBO will submit an affidavit on a non-judicial stamp paper declaring that FBO will comply with Good Manufacturing Practices as mentioned in Schedule 4 of FSS (Licensing and Registration of Food Businesses) Regulation, 2011.
- 3. List of workers with their medical fitness certificates. (These may be available with the units and be shown at the time of inspection)
- 4. Name, qualification and details of technical personnel in charge of operation. (mandatory for manufacturing & processing units)

No. 15(6)2020/FLRS/RCD/FSSAI

Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety and Standards Act, 2006)

(Regulatory Compliance Division) FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the 3 August 2020

Subject: Standardized list of documents for FSSAI License- reg.

FSSAI vide letter no. 15(15)2018/CLAs/RCD/FSSAI dated 22.11.2019 (copy enclosed) had advised Licensing Authorities (State/Central) to steer clear of seeking additional/irrelevant documents from FBOs leading to their avoidable harassment and undue delay in processing of applications.

- 2. The said matter was also discussed in the 28th and 29th meetings of CAC held on 22nd May 2020 and 5th August 2020 respectively wherein it was decided that kind of business (KOB) wise documents as already uploaded on the homepage of FLRS/FoSCoS (https://foscos.fssai.gov.in/assets/docs/KoBwiseDocumentsrequiredforLicense.pdf) should be followed uniformly by respective Licensing Authorities in all States/UTs. Since the requirement of uploading of signed copy of Form A (application for Registration) and Form B (application for License) by applicants has been done away, all applicants are now therefore, required to upload all documents mandatorily self-attested by the authorised signatory/proprietor.
- 3. In view of the above, you are requested to direct the concerned Designated Officers/Food Safety Officers to refrain from insisting on submission of additional documents beyond the list issued by FSSAI. The unnecessary insistence on submission of same by Licensing/Registration Authority may attract strict action against them. However, in case of pre-requisite condition of additional document requirement for grant of FSSAI License/Registration by a local body or a State/UT, the same shall be communicated to public through a public order issued by Competent Authority or Commissioner of Food Safety of concerned State/UT.
- 4. It was also decided to initiate consultation regarding the requirement of NOC from CGWA as a precondition for FSSAI licensing/registration as it is not uniform across the country is depending on the category of areas on the level of ground water. The requirement of NOC from CGWA reportedly hampers timely grant of FSSAI license/registration. Kindly send your comments at the earliest.

5. This issues with the approval of the Competent Authority and in supersession of previous correspondence on the subject of even number dated 31st August 2020.

Encl: As stated

(Dr Shobhit Jain)

Executive Director (Compliance Strategy)

Email: ed-office@fssai.gov.in

To

- 1. Commissioner of Food Safety of concerned States/UTs and Regional Directors of FSSAI
- 2. CITO for uploading on the website

Copy for information to -

- 1. Head (RCD)
- 2. PPS to Chairperson, FSSAI
- 3. PS to CEO, FSSAI

File No. 15(15)2018/CLAs/RCD/FSSAI Food Safety and Standards Authority of India (A Statutory Authority established under the Food Safety and Standards Act, 2006) Regulatory Compliance Division FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 22-4 November, 2019

To

The Commissioners of Food Safety of all States/UTs
The Directors of all Regional Offices

Subject: Additional/irrelevant documents sought by licensing authorities in processing applications for license/registration -reg.

Sir/Madam,

FSSAI has been in receipt of cases of licensing authorities demanding FBOs to submit documents/ information not required under FSS (Licensing and Registration of Food Businesses) Regulations. Many a time, these additional documents have no direct relevance to the Kind of Business applied for and sometimes they are quite irrelevant like asking for in-house laboratory in food business where is not mandatory, recall plan in case of transporter etc. This causes inconvenience to and harassment of FBOs and undue delay in processing of applications. In this regard, following directions are issued:-

- i. The licensing authorities must avoid demanding additional/irrelevant documents. A list of documents required for each Kind of Business is already available on the Food Licensing and Registration System (FLRS) and licensing authorities may limit their queries only to those documents. In case any additional document is considered essential, reasons must be recorded for calling the same in FLRS. These reasons shall invariably be submitted to FSC/Director Regional Office for review.
- ii. Queries should not be asked in piece-meal manner. The application should be properly and carefully scrutinized and all deficiencies in the application should be raised in one go. The observations should be clear, point wise and with a proposed solution to the FBOs.
- iii. In case of auto generated licenses the licensing authorities shall check those applications to ensure that all documents filed are in order. Else a notice should be issued to FBO and further processing undertaken.
- iv. The Commissioners of Food Safety and Directors, Regional Offices should have monthly monitoring meetings to review the following cases.
 - a) Cases where queries have been raised more than twice.
 - b) Cases where additional documents have been called by DO/FSO.
 - c) Cases of auto generated licenses due to their non-attendance by licensing Officers.

Contd....

- Any undue delays and multiple queries should be taken seriously and explanation called from the concerned officers. For this purpose, IT division of FSSAI will share the details of queries raised on a single application more than two times and auto-generated licenses on monthly basis. The licensing officers may be directed to submit the cases where additional documents were demanded on monthly basis.
- It is requested that necessary instructions may be issued to licensing authorities for strict compliance. Repetition of such delinquency should invite adverse action against erring officials.

Executive Director (Compliance Strategy)